

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.55/(MAH)/2012
CA No.

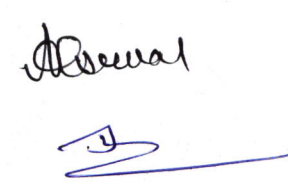


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: Mr. Rustom Framroze Titina
V/s.
M/s. Ahura Advertisers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondents S. Manek	
2.	Zuben S. Behramkamdin	Counsel for the Petitioner alongwith	
3		Jennifer Michael Adv. for Petitioner. i/by Mr. Yashpal Jain	

ORDER

T.C.P. NO. 55/397-398/CLB/MB/MAH/2012

1. The Learned Counsel of both the sides are present.
2. A Precipe dated 14.02.2017 is already on record.

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3. The Arguments of the Petitioner's Counsel opened and concluded today. Written arguments are also placed on record.
4. On the next date of hearing the Learned Counsel of Respondents to submit his arguments, then rejoinder/arguments if any.
5. In respect of Precipe it is hereby directed that the Bill dated 11.01.2017 and Bill ~~of March~~ dated 31.01.2017 respectively of the Learned Counsel of the Respondents Mr. Ajay Kumar and S. Manek and Company shall be cleared by the Company within one week's time.
6. Likewise it is hereby directed that the Learned Counsel for the Petitioner Mr. Zubin S. Behramkamdin shall place a Bill of Rs. 30,000/- (Rupees Thirty Thousand ^{inclusive of taxes/cen} only) to the Company and the same shall be cleared within a week's time.
7. For the Arguments of the Respondents, the matter is listed on **30.03.2017** at 2.30 PM.

sd/-

M.K. Shrawat
Member (Judicial)

Dated: 15.03.2017